

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

SERVICE TAX APPEAL NO: 87047 OF 2019

[Arising out of Order-in-Appeal No: IM/CGST- A-I/MUM/488/18-19 dated 21st February 2019 passed by the Commissioner of Central Tax (Appeals – I), Mumbai.]

Laxmi Organic Industries Ltd
Basement & 3rd Floor, Chandramukhi Building
Nariman Point, Mumbai - 400021

... Appellant

versus

Commissioner of CGST & Service Tax
Mumbai South
13th Floor, Air India Building, Nariman Point
Mumbai - 400021

...Respondent

APPEARANCE:

None for the appellant

Shri S K Hatangadi, Assistant Commissioner (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO: A/ 86952 /2021

DATE OF HEARING:	01/10/2021
DATE OF DECISION:	01/10/2021

Appellant had sought coverage under Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019. Learned Authorised
Representative submits that final discharge certificate has been issued

by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(C J MATHEW)
Member (Technical)

**/as*